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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1061/96

Date of Order: 6.9.96

BETWEEN:

S.Raja Sekhara Sarma

.. Applicant.

AND

1. The Chairman, A.E.C. & Secretary, Chatrapathi Sivaji Maharaj Marg, Bohbay.
2. The Director, Atomic Minerals Division Department of Atomic Energy, Govt. of India, Hyderabad.
3. Sri N.Sreenivasa Rao, Chief Administrator & Accounts Officer, Atomic Minerals Division, Begumpet, Dept. of Atomic Energy, Govt. of India, Hyderabad.
4. Asst. Administrator Officer, Grade-III, Dept. of Atomic Energy, Atomic Minerals Division, Begumpet, Hyderabad-16.
5. The Chief Administration & Accounts Officer, Atomic Minerals Division, Begumpet, Dept. of Atomic Energy, Govt. of India, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.K.Lakshmi narasimha

Counsel for the Respondents

.. Mr.V.Bhimanna.

CORAM:

HON'BLE MR. JUSTICE B.C. SAKSENA : VICE-CHAIRMAN (MEMBER.J)

JUDGEMENT

X Oral order as per Hon'ble Shri B.C.Saksena, Vice-Chairman M(J) X

None for the applicant. Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant challenges the order dated 15.9.95 transferring him from Visakhapatnam to Jamshedpur. ~~the~~

B.C.R

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: 2 :

The applicant preferred a representation against the transfer order which has been considered and rejected by the authorities. The applicant is working in a post which has All India transfer liability. It is well settled by the Hon'ble Supreme Court that the power of judicial ~~xx~~ review in transfer matters is limited. The Tribunal can interfere with the order of transfer only if there is violation of statutory rule or is vitiated by malafides. No violation of statutory rule is pleaded. The allegation of malafides against Respondent No.3 are much too vague and the order rejecting the representation it has been indicated that they are wholly unfounded and the applicant has been warned to refrain from making such allegations against superiors. The applicant has already joined at Jamshedpur.

3. The O.A., has virtually become infructuous. Even otherwise the O.A., lacks merit and is dismissed. No costs.

B.C.Saksema

(B.C.SAKSENA, J
VICE-CHAIRMAN,
ALLAHABAD BENCH.
MEMBER (J))

Date: 6th September, 1996.

Dictated in open Court.

*Arshad
10-9-96
Dy. Registrar (J)*

OA.1061/96.

Copy to:-

1. The Chairman, A.E.C. & Secretary, Chatrapathi Sivaji Maharaj Marg, Bombay.
2. The Director, Atomic Minerals Division, Dept. of Atomic Energy, Govt. of India, Hyd.
3. Sri. N.Sreemivasa Rao, Chief Administrator & Accounts Officer, Atomic Minerals Division, Begumpet, Dept. of Atomic Energy, Govt. of India, Hyd.
4. Asst. Administrator Officer, Grade-II, Dept. of Atomic Energy, Atomic Minerals Division, Begumpet, Hyd.
5. The Chief Administration & Accounts Officer, Minerals Division, Begumpet, Dept. of Atomic Energy, Govt. of India, Hyd.
6. One copy to Sri. K.Lakshminarasimha, advocate, CAT, Hyd.
7. One copy to Sri. V.Bhimanna, Addl. GSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

21/9/96

10/6/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

Justice B.C. Saksena, v.c.
THE HON'BLE SHRI R. RANGARAJAN, M.A.

DATED:

6/9/96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

D.A. NO.

in
10/6/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

